COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 41 OF 2018 &</u> & IA NO. 326 OF 2018 & IA NO. 392 OF 2018

Dated: 9th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s Hinduja National Power Corporation Limited

...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Shubham Arya Ms. Purva Kohli

Counsel for the Respondent(s) : Mr. K. V. Balakrishnan for R-1

Mr. Gautam Prabhakar for R.2 & 3

ORDER

IA NO. 392 OF 2018

(Appln. for stay of order dated 16.03.2018)

Learned counsel for the Applicant/Respondent Nos. 2 & 3 states that he has instructions to withdraw this application.

The application is allowed to be withdrawn and is disposed of as such.

APPEAL No. 41 of 2018

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 08.05.2018 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on <u>05.07.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member